

To be published in the Gazette of India Extraordinary Part II Section 3, Sub Section (ii)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan

Notification No. 44 (RE-2010)/2009-2014

New Delhi, the 02nd May, 2011

Subject: Permission to export 2,50,000 MTs of wheat, in the year 2011-12, to Afghanistan, upto 31.03.2012.

S.O. (E) In exercise of the powers conferred by Section 5 of Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 2.1 of the Foreign Trade Policy, 2009-2014, the Central Government hereby makes, with immediate effect, the following amendment in Notification No. 27(RE-2010)/2009-2014 dated 28.02.2011 read with Notification No. 33(RE-2007)/2004-2009, dated 08.10.2007.

2. In notification number 33(RE 2007) 2004-09 dated 8.10.2007, a new sub para was added on 28.2.2011 by notification number 27 (RE-2010)/2009-2014. The contents of this sub para 2.11 is now substituted to read as under:

“2.11 The prohibition imposed by Notification No. 33(RE-2007)/2004-2009, dated 08.10.2007 on export of wheat shall not be applicable to export of 2,50,000 MT of wheat to Afghanistan through Food Corporation of India.”

3. The existing entry at para 3 of Notification No. 27(RE-2010)/2009-2014 dated 28.02.2011 is substituted to read as under:

“3. This quantity shall be exported by Food Corporation of India out of the Central Pool stock during the Financial Year 2011-12 i.e. upto 31.03.2012.”

4. Effect of this notification:

Notification Number 27 of 28.2.2011 permitted export of 1,00,000 MTs of wheat to Afghanistan, as a donation from Government of India to the Government of Islamic Republic of Afghanistan by 31.3.2011, now the quantity becomes 2,50,000 MTs and time is available upto 31.3.2012 to do so.

(Anup K. Pujari)
Director General of Foreign Trade
e-mail: dgft@nic.in

(Issued from F.No.01/91/180/773/AM10/EC)